

Item No. 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1027/2019

Jago India Jago (NGO) Through its Founder

Applicant(s)

Versus

Municipal Corporation Hisar Through
its Commissioner

Respondent(s)

Date of hearing: 03.12.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

ORDER

1. Grievance in this application is against concretization around the trees obstructing the growth and existence of trees by the Municipal Corporation, Hisar resulting in uprooting of trees during mild storms. Trees are unable to absorb water and breathe as shown by the photographs annexed.
2. The applicant has relied upon order of this Tribunal order dated 01.02.2019 in O.A. No. 593/2018, *P.Edwin Wilson v. The State of Tamil Nadu & Ors.* and also guidelines issued by the Urban Development Department, Government of India. It is further stated that in reply to RTI query it was informed that the Corporation had spent more than Rs. 2 Crores on interlocking tiles on the edge of the road, which corroborates allegation of the applicant.

3. In view of the above, let a joint Committee of Divisional Forest Officer, Hisar, Municipal Corporation, Hisar and the State PCB furnish a factual and action taken report within one month by e-mail at judicial-ngt@gov.in. The State PCB will be nodal agency for coordination and compliance. The Committee may also involve the applicant, who may provide necessary information and material available with him to the Committee.
4. A copy of this order be sent to the Divisional Forest Officer, Hisar, the Municipal Corporation, Hisar and the State PCB.

List for further consideration on 27.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

December 03, 2019
Original Application No. 1027/2019
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